

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C': NEW DELHI**

**BEFORE SHRI S.RIFAUR RAHMAN, ACCOUNTANT MEMBER
AND
SHRI YOGESH KUMAR U.S., JUDICIAL MEMBER**

**ITA No.1870/DEL/2024
(ASSESSMENT YEAR 2022-23)**

Kadambri Educational and Charitable Trust,
52, Vivekanandpuri,
Delhi – 110 007

vs. CIT(Exemption),
New Delhi.

(PAN: AAATK8461D)

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : Sh. Raj Kumar

REVENUE BY : Sh. Dayainder Singh Sidhu, CIT (DR)

Date of Hearing : 17.10.2024

Date of Order : 17.10.2024

ORDER

PER S.RIFAUR RAHMAN,AM:

1. This appeal has been filed by the assessee against the order of Learned Commissioner of Income Tax (Exemption) (hereinafter referred to 'Ld. CIT(E)'), Delhi dated 29.02.2024 passed u/s. 80G of the Income-tax Act, 1961 (for short 'the Act') for not granting the registration to the Assessee-Trust.
2. At the time of hearing, Ld. AR for the assessee has submitted that recently the CBDT vide its Circular No. 7/2024 dated 25.4.2024 has

given one more opportunity to all the existing Trust for filing Form 10A/10AB to obtain the Registration u/s. 80G of the Act by the end of 30th June, 20024. In response to the said Circular, the assessee applied for fresh registration of the Charitable Trust u/s. 80G of the Act and has obtained the same on 06th May, 2024. In this view of the above development, he submitted that the assessee now prefers to withdraw the present appeal.

3. Ld. CIT (DR) for the Revenue has no objection to the aforesaid request of the Ld. AR,
4. In view of the aforesaid factual matrix, the request of the ld. AR for withdrawal of the assessee's appeal is accepted.
5. In the result, appeal filed by the assessee is dismissed.

Order pronounced in the open court on this 17th day of October, 2024 after the conclusion of the hearing.

Sd/-
(YOGESH KUMAR U.S.)
JUDICIAL MEMBER

sd/-
(S.RIFAUR RAHMAN)
ACCOUNTANT MEMBER

Dated: 17.10.2024
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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(E), Delhi.
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI